

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

28. C.P. (IB)/112(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2024**

NAME OF THE PARTIES:- Punjab and Maharashtra Cooperative Bank
V/s
Rakeshkumar Kuldipsingh Wadhawan

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Naveli Reshamwalla a/w Adv. Princi Jaiswal appeared for the Petitioner/Financial Creditor. Adv. Krushika Udeshi i/b Adv. Sagar Shetty appeared for the Respondent / Personal Guarantor through VC. No reply /objection has been filed by the Respondent/ Personal Guarantor. Counsel for the Respondent/ Personal Guarantor seeks more time to file the same. Two weeks' time is granted to file reply/ objection, if any, against the report filed by the RP, subject to last opportunity. List this matter on **09.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)